

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 520/93 190

DATE OF DECISION 09.6.1993.

1. The Divisional Personnel officer, SR,
Trivandrum. _____ Applicant (s)
2. The Sr Divl Operating Supdt.,SR, Trivandrum.

Shri PA Mohamed _____ Advocate for the Applicant (s)

Versus

1. Shri P. Sukumaran, Prathibha,
Kongal, Paravoor P.O., Kollam. _____ Respondent (s)
2. The Authority under payment of Wages Act,
Presiding Officer, Labour Court, Kollam.

Shri P Sivan Pillai for R-1. _____ Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. **Justice C Sankaran Nair, Vice Chairman**

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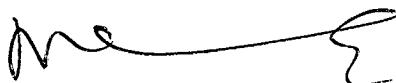
The Hon'ble Mr. **R Rangarajan, Administrative Member**

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

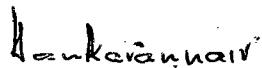
JUDGEMENT

C Sankaran Nair (J)

We have heard learned counsel for applicant. He sought permission to withdraw this application, with leave to move the Payment of Wages Authority under Rule 8 of the Payment of Wages (Procedure) Rules, 1937. Reserving freedom to do so and without expressing any opinion on the merits, this application is dismissed as withdrawn.



(R. RANGARAJAN)
Administrative Member



(C. SANKARAN NAIR (J))
Vice Chairman

09.6.1993.